

**Central Administrative Tribunal
Principal Bench, New Delhi**

O.A. No.2069/2014

Wednesday, this the 1st day of August, 2018

Hon'ble Mr. K.N. Shrivastava, Member (A)
Hon'ble Mr. S.N. Terdal, Member (J)

1. Abdul Hassan (Aged about 62 years)
s/o Sh. Abdul Hameed
Ex-Trackman under Moradabad Division
Group D Employee
r/o Vill. Sirkoi Bhoor, Moradabad

2. Intakhab Hussain (Aged about 30 years)
s/o Abdul Hasan
r/o Vill. Sirkoi Bhoor, Moradabad

..Applicants

(Mr. P S Khare, Advocate)

Versus

Union of India of through
The General Manager
Northern Railway
Baroda House, New Delhi

..Respondent

(Mr. Satpal Singh, Advocate)

O R D E R (ORAL)

Mr. K.N. Shrivastava:

The applicants are seeking the benefit of Scheme of Liberalized Active Retirement Scheme for Guaranteed Employment for Safety Staff (LARSGESS) of respondent-Department. It is stated by Mr. Satpal Singh, learned counsel for respondent that this Scheme has been declared to be unconstitutional by this Tribunal in **Surinder Singh-III & others v. Union of India & another** (O.A. No.1647/2015 with connected matters) decided on 18.08.2017 relying

on the judgment of Hon'ble High Court of Judicature at Hyderabad for the States of Telangana & Andhra Pradesh, which has been upheld by the Hon'ble Supreme Court by its order dated 17.04.2017 in S.L.P. No.11566/2017 (**Telangana Boggu Gani Karmika Sangam v. K. Satish Kumar & others**). He, thus, argues that in light of the *ibid* order of the Tribunal, this O.A. deserves to be dismissed.

2. We have perused the order dated 18.08.2017 of the Tribunal. We are fully satisfied that this order is squarely applicable to the present case. Accordingly, we dismiss this O.A. No costs.

(S.N. Terdal)
Member (J)

(K.N. Shrivastava)
Member (A)

August 1, 2018
/sunil/